F.No.450/111/2004-Cus.IV
Government of India
Ministry of Finance
Department of Revenue
Central Board of Excise and Customs

## Subject: Waiver of filing GR forms for exports of value below US \$ 25,000 under Foreign Exchange Management Regulations,-regarding

I am directed to invite your attention to the notification No.FEMA.116/2004-RB, dated the 25<sup>th</sup> March, 2004 issued by Reserve Bank of India vide which Regulation 4(d) and 4(e) of Foreign Exchange Management (Exports of Goods and Services) Regulations, 2000 has been amended. As per this the export of goods valued not more than USD twenty five thousand (US \$ 25,000) have been exempted from filing GR/PP declaration. Similarly for export of gifts valued upto rupees five lakhs (Rs.5,00,000/-) have also been exempted from filing GR/PP declaration. Trade has represented that said instructions are not being followed by field formations of Customs.

- 2. The matter has been examined by the Board and to state that the instruction contained in the Regulation 4(d) and 4(e) of Foreign Exchange Management (Exports of Goods and Services) Regulations, 2000 as amended vide notification No.FEMA.116/2004-RB, dated the 25<sup>th</sup> March, 2004 may kindly be implemented in letter and spirit.
- 3. The above said instructions may be brought to the notice of all concerned.
- **4.** Hindi version will follow.

D.S. Garbyal Under Secretary to the Government of India Phone: 23094182